

(2023) 04 DEL CK 0143

In the Delhi High Court

Case No : Civil Writ Petition No. 4836 Of 2022

Ram Dhan Panchal And Ors

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 17-04-2023

Acts Referred:

Citation : (2023) 04 DEL CK 0143

Hon'ble Judges : Suresh Kumar Kait, J;Gaurang Kanth, J

Bench : Division Bench

Advocate : Abhay Kumar Bhargava, Satya Ranjan Swarin, Kautilya Birat

Final Decision : Disposed Of

Judgement

1. Vide the present petition, petitioner is seeking directions to respondents for adjudicating and implementing the letter dated 04.03.2022 issued by the office of the DG CRPF in a time-bound manner.
2. Learned counsel for respondents submits that to fast up the promotion, Cadre Review proposal for Tradesman Cadre is under consideration.
3. Learned counsel for respondents further submits that to increase the promotional avenue in Carpenter Trade, Force level Cadre Review Committee has already been constituted to examine the up-gradation of post in Carpenter Trade in CRPF suggesting their promotional avenues/career progression to the next higher rank and its functional justification, which is under consideration and after due recommendations of Cadre Review Committee on Carpenter Trade, proposal will be initiated with Ministry of Home Affairs (MHA) for necessary approval.
4. In view of above, we hereby dispose of the present petition by directing the respondents to take final decision on Cadre Review for Tradesman Cadre within 8 weeks from today. The decision so taken shall be forwarded for approval to the Ministry of Home Affairs within two weeks thereafter and on receipt of the same, the said Ministry is directed to take final decision on approval of the same.

5. Needless to say, if the petitioner feels aggrieved by the decision of the respondents on aforesaid Cadre Review proposals, he may approach the appropriate forum.